TIMES Personal

CHANGE OF NAME

1. Anil Kumar Mishra S/o R.L. Mishra R/o WZ-10C, Om Vihar, Ph-I, Uttam Nagar ND 59 have changed my name to Sandeep Kumar for future.

I Sanjay Kataria S/o Sh. Ved Prakash R/o H.No.55, Nangli Razapur, Sarai Kaley Khan, Nizamuddin Railway Station ND-13 have changed my name to Sanjay Verma for all future purposes.

I Shanti Joshi W/o Sh. Amit Gupta R/o 23, Sujan Apptt. Sec.5,Rohini D-85 have changed my name to Shanti Gupta for all future purposes.

I, Kirti W/o Devesh Pratap Singh Chauhan R/o H.no-6, D-7, Sector-11, Rohini, N.D-85 have changed my name to Kirti Chauhan for all purposes.

I Sahari Kaur Gandhi D/o S Ranjeet Singh Gandhi R/o 21/14 West Patel Nagar N Delhi have changed my name from Sahari Gandhi to Sahari Kaur Gandhi for all future purposes.

I Arvinder Kaur Alias Veenu Kaur W/o Harjeet Singh R/o Plot Back Side Millennium Apptt. Flat No. 532 Sec-14 Dwarka, ND-75 Do Hereby Solemnly Affirm & Declare that Arvinder Kaur & Veenu Kaur are the same person.

I, P.K. Jain R/o 9/3 B/B, 2nd Floor Rohini Magic, Rohini Sector-N-D-85, have changed my minor daughter's name from Sneha to Simran for all uses.

I, Nina Singh, R/o Line Pipe Pratap Singh R/o H. No-12, Ninth Gali Near Church, Opp. Sulabhar Vihar Delhi-35 have changed my minor son's name from Himanshu Singh to Himanshu Singh Rana for all uses.

LOST & FOUND

IT is notified for the information that my Original qualifying Examination Certificate of Main Secretary Examination of year 2014 and Roll No 506307 issued by CBSE has been already lost. Monika Agarwal, R-85 Green Park Main 3rd Floor, New Delhi-110016 Old Address: 21 Chitra Vihar Vikas Marg, Delhi-110092

I Pawan Kumar Malhotra S/o FL Malhotra have lost the Original Possession Letter of my property no.C-85, 6th Floor, Gurunanak Apartment, New Delhi-110092. Finder may contact immediately.

GREETINGS

Wish your Family and Friends on their Birthday / Anniversary / Festivals. By placing a Greeting message in this column.

To place your message:
Dial - 9818400000
Fax@ - 9868032032,
011-41033333

Common test for MBBS seats worries MPs

TIMES NEWS NETWORK

New Delhi: Members in Lok Sabha on Monday raised their concerns over holding of common entrance examination for medical courses from this year, calling it a hasty and impractical move, while the government too admitted that there are some "practical problems" in it.

As these led by Congress member K C Venugopal raised the issue, parliamentary affairs minister M Venkaiah Naidu noted that the decision was taken by the SC and not the government. He said he will convey the concerns of members to the health minister who in turn will consult law officers.

Stating that the move has triggered much "confusion and apprehension" among parents, Venugopal said, "It will create havoc". He did not oppose the requirement of a common examination but said it should have been implemented from next year onward, noting that some states had already taken their exams.

His party colleague Rajiv Satav said the decision will affect 80% of Maharashtra students. He asked the government to file a special leave petition in the apex court. Naidu said the government has asked the court to hear states as well, adding he was not there to explain the order.

Capitation fee is illegal, rules SC

'Institutions Can't Indulge In Profiteering, Admissions Must Be On Merit'

Amit Anand Choudhary
@timesgroup.com

New Delhi: Holding demand of capitation fee by educational institutions illegal, the Supreme Court on Monday ruled that commercialisation and exploitation is not permissible in the education sector and institutions must run on 'no profit no loss' basis.

A five-judge Constitution bench of Justices A R Dave, A K Sikri, R K Agrawal, A K Goel and R Banumathi said the objective of setting up educational institutions must not be to make profit and the government must step in to regulate the sector to promote merit, curb malpractices and secure merit-based admission in a transparent manner.

"Though education is now treated as an "occupation" and, thus, has become a fundamental right guaranteed under Article 19(1) (g) of the Constitution, at the same time shackles are put in so far as this particular occupation is concerned which is termed as noble. Therefore, profiteering and commercialisation are not permitted and no capitation fee can be charged. The admission of students has to be on merit and not at the whim and fancies of the educational institutions," the bench said.

"It is to be ensured that this admission process meets the triple test of transparency, fairness and non-exploitativeness," it said.

The court said unreasonable demand could not be made from the students and their parents. It said the educational institutions can charge fees that would take care of various expenses incurred by them plus provision for the expansion of education for future generations.

"Education is treated as a noble occupation on 'no-profit no-loss' basis. Thus, those who establish and are managing the educational institutions are not expected to indulge in profiteering or commercialise this noble activity. Keeping this objective in mind, the court did not give complete freedom to the educational institutions in respect of right to admit the students and also with regard to fixation of fee," it said, while referring to its earlier judgement.

The bench said it was the Constitutional duty of the governments to ensure that educational institutions were not indulging in commercialisation and to make sure that institutions functioned to spread education and not to make money.

"The object of setting up educational institutions is not to make profit. There could, however, be a reasonable revenue surplus for development of education. For admission, merit must play an important role. The state or the university could require private unaided institutions to provide for merit-based selection while giving sufficient discretion in admitting students," the bench said.

RM Lodha SC's go-to man for reforms

Former Chief Justice of India R M Lodha is the most preferred choice of the Supreme Court when it comes to carrying out the court's mandate to introduce reforms and transparency in corruption-hit institutions.

The apex court had earlier entrusted Justice Lodha and retired judges of SC Justice Ashok Bhan and Justice R V Raveendran the task of suggesting measures to reform BCCI and make the cricket board accountable to public.

The Lodha panel was formed by the SC in January 2015 in the wake of the 2013 IPL betting and spot-fixing scandal. On February 3, the Supreme Court asked its former chief to take over the task to oversee selling of Pearls Group's properties within six months to refund over Rs 49,000 crore to six crore investors who had invested in Ponzi schemes of the group. TNN

Times View

The Supreme Court order is an expression of no confidence in the MCI, something that the body richly deserves for its abject failure in ensuring quality medical education in the country. There is an urgent need for a comprehensive clean-up of the sector. With capitation fee colleges becoming increasingly the norm, merit has taken a back seat and a highest bidder wins situation has been created. This is something we can ill afford in an area of education that produces the doctors whom we trust with our lives and health. A corrupt medical education sector is bound to spawn an equally corrupt healthcare sector with those who have paid lakhs or even crores to get admission seeking to recoup their 'investments' through fair means or foul. And we, the patients, pay the price. Which is why the rot must be stopped, the sooner the better.

BJP takes on RSS on Goa school funding

Mohua Chatterjee
@timesgroup.com

The decision was taken to ensure that 29,000 students studying in the 129 government schools earlier run by churches don't suffer

New Delhi: The BJP central leadership has backed Goa CM Laxmikant Parsekar in supporting the government's decision to continue with grant of funds to English medium primary schools in the state. RSS members in Goa have insisted that the funds should only be granted to schools that follow Konkani and Marathi as the medium of education.

Overlooking the Sangh's demand, the central BJP leadership has held that the stand taken by the Goa CM, and earlier by former CM and defence minister Manohar Parrikkar, that the 129 English medium schools earlier run by churches and converted into government schools will continue to get state funds but no new English medium schools will come under the same rule.

While BJP endorses the Sangh line that mother tongue should be the medium of instruction for primary schools, it has refused to create any further confusion over grants to 129 English medium schools that have already been included in the government's list, to ensure that 29,000 students studying in the 129 schools do not suffer. This decision could generate some heartburn for Sangh members who have been demanding that funds to these schools be stopped.

SC ruling end of the road for MCI

▶Continued from P1

The order by the five-judge Constitution bench, comprising justices A K Sikri, A R Dave, R K Agrawal, A K Goel and R Banumathi, signals the end of the road for the Medical Council of India (MCI), which has been in the midst of controversies since its president Ketan Mehta was arrested in a corruption case.

The government has been actively considering scrapping MCI in its present form.

The committee will function till the Centre puts in place a new mechanism for regulation by amending the statute or bringing a new legislation.

The court said deep-rooted corruption is prevalent in MCI and its members, coming from commercialised corporate private hospitals, were also found indulging in unethical practices such as carrying out unnecessary diagnostic tests and surgical procedures to extract money from hapless patients.

The court said that deep-rooted corruption is prevalent in MCI and its members were also found indulging in unethical practices

It said the law needs to be amended as the Centre has no power under the present system to disagree with MCI and give policy directives to the regulatory body.

"The existing system of graduate medical education is required to be reinvented. The admission process was not satisfactory as majority of seats in private medical colleges were being allotted for capitation fee. The system keeps out most meritorious and underprivileged students," the bench said.

SC to hear plea for NEET relief today

New Delhi: The Supreme Court will hear on Tuesday a batch of applications seeking that NEET for admissions to undergraduate medical courses may not be thrust on the states and they may be allowed to conduct their own entrance examinations.

A bench headed by Chief Justice TS Thakur on Monday said the hearing by the special bench headed by Justice Anil R Dave will take place on Tuesday at 2 pm.

Various states, including the associations of private medical colleges are aggrieved by the top court's Friday order reiterating that admission to undergraduate medical courses will be only through National Eligibility Entrance Test (NEET) to be conducted by the Central Board of School Education (CBSE). The first phase of NEET was conducted on Sunday. The second phase will be held on July 24. TNN

TN pvt univs hike fees, some up to ₹80 lakh

Pushpa Narayan
@timesgroup.com

Chennai: Private universities in Tamil Nadu have started increasing the tuition fee for MBBS courses this academic year in anticipation that all states will be mandated to take up the National Eligibility cum Entrance Test (NEET). In premier colleges, a student joining MBBS this year will end up paying at least Rs 80 lakh for the four-and-a-half-year course, not to speak of the illegal capitation fee.

The Supreme Court's order has made it mandatory for medical colleges to admit students solely on merit. But many eligible students may still have to stay out if they are unable to afford the fee charged by private universities. Effectively, colleges can make a mockery of the list by increasing the fee and admitting only those who can afford the higher fee.

"If we don't have a merit list, these colleges will continue to demand capitation fee. Seats will be given to people who can afford and not to those who deserve. We have never been able to stop it. NEET is important for private medical colleges," said Dr G N Ravindranath, who spearheads Doctors' Association for Social Equality.

HIGH HOPES: Students return from an exam centre after taking the AIPMT recently

The tuition fee in government colleges is Rs 4,000 (per semester) and a student pays Rs 10,000 as annual fee. "Students here are admitted through a transparent single window counselling. Pushing for NEET in government colleges is not the appropriate thing to do," he said.

At Saveetha University, the annual tuition fee for MBBS is Rs 15 lakh for 2016-17, up from Rs 9 lakh in 2014-15. Moreover, students have to pay Rs 3 lakh towards equipment fee and Rs 15,000 as admission fee in the first year. "This would mean tuition and equipment fee for the four-and-a-half-year course would be around Rs 70 lakh, here is no way I can afford this for my son even if I take a loan. I am not even sure if the bank will sanction so much for my child's education," said Chennai-based businessman G Satyanathan, whose son aims to join a medical college this year.

Private universities say their overheads have been very high. "MCI stipulations for hospitals and college infrastructure are very stringent. If we have to fulfil that, we will have to charge students," said Sri Ramachandra University vice-chancellor Dr J S N Murthy.

VALLABHBHAI PATEL CHEST INSTITUTE
UNIVERSITY OF DELHI
DELHI-110007

On the occassion of World Asthma Day
Presents

PUBLIC LECTURE
on
Asthma

Date: 03.05.2016 at 3:00 p.m.

SPEAKERS
Prof. S. N. Gaur
Director (Actg.)

Prof. Ashok Shah
Prof. Raj Kumar
Prof. S. K. Chhabra
Prof. B. K. Menon

All are cordially invited
ENTRY FREE

Please also join us for tea after the lectures
Knowledge and awareness about Asthma can save many lives

Venue: Paintal Memorial Golden Jubilee Auditorium
V. P. Chest Institute, University of Delhi, Delhi-110007

For details contact Prof. A. Ray, Co-ordinator, Public Lecture Programme, VPCI, Ph.: 9811037595

PUBLIC NOTICE

Justice (Retd.) R. M. Lodha Committee
(In The Matter of PACL Ltd.)

1. In compliance with the order dated February 02, 2016 passed by the Hon'ble Supreme Court of India in Civil Appeal No.13394/2015 titled as PACL Ltd. versus Securities and Exchange Board of India and other connected matters, a Committee under the chairmanship of Justice R. M. Lodha, Former Chief Justice of India, has been constituted. The said Committee, in terms of the aforesaid order read with order dated 05.04.2016 in W.P. (C) No.500/2015, is in the process of selling all properties wherein PACL Ltd. has a right or interest, in order to re-pay customers/ investors of PACL Ltd.

2. The Committee had, vide public notice dated 05.03.2016, warned public at large against dealing(s) of any kind with respect to such properties, by or with any person/entity other than the Committee and it was notified that such person shall be liable to appropriate action under the above referred order of the Hon'ble Supreme Court of India.

3. The public at large is further notified/informed/warned not to buy/sell/deal with in any manner, with such property (ies) owned by PACL Ltd., its associates/ group companies, employees, Directors, others etc. or wherein PACL Ltd has a right or interest, including property (ies) which have been seized by the Central Bureau of Investigation or any other Agency/Authority. Dealing(s) of any kind with respect to the above property (ies), by or with any person/entity other than the Committee shall be unauthorised and liable to appropriate action under the above referred order of the Hon'ble Supreme Court of India.

4. The general public/existing customers/ investors of PACL Ltd are also CAUTIONED and advised:

(i) Not to part with and /or share records/ documents of their investments in the schemes of PACL Ltd. with PACL Ltd. or any other person, till further intimation in this regard by the Committee; and

(ii) Not to make any new investment or any payment towards installments or otherwise to PACL Ltd. or its officers/ agents etc.

(iii) To retain the documents of their investment(s) with themselves and only upon specific intimation by the Committee, to forward/share the documents along with necessary annexure in the format as may be prescribed by the Committee.

Sd/
Nodal Officer-cum- Secretary
nodalofficerpacl@sebi.gov.in

Public Notice
E-Auction Programme

No. DMG/HY/e-Auction/Gypsum/HSIT/Bhi/2016/2242 Dated 29.04.2016

It is for the information of the general public that e-auction for grant of mining lease of Gypsum mineral in villages of Saharva of district Hisar and Dayalpur & Gaurapur Kalan of district Bhiwani shall be held as per schedule given below :

Village and District	Last Date and time for deposition of e-service fee/ earnest money and uploading of documents	Date and time for commencement of e-auction	Date and time for closure of bidding process	Date and time for closure of extended period of bidding if any	Date and time for deposition of initial bid security amount
Villages Saharva of Hisar District and Dayalpur & Gaurapur Kalan of District Bhiwani.	5.00 P.M. on 30.05.2016	9.00 A.M. on 02.06.2016	12 Noon on 03.06.2016	04.00 P.M. on 03.06.2016	04.00 P.M. on 04.06.2016

2. The key dates for online e-Auction have been given in the para 1 above. The bidders can download the Auction Notice/documents from the Portal: https://haryanaprocurement.gov.in or from the Haryana Government Website www.haryana.gov.in or can also be obtained from the office of the concerned Mining Officer or from the office of the Director General, Mines and Geology, Haryana, 30 High Building, Sector-17, Chandigarh on any working day.

3. The bidders shall have to pay EMD Fees & e-Service Fee of Rs. 1000/- online by using the service of secure electronic payment gateway. The secure electronic payments gateway is an online interface between contractors/lessees and online payment authorization networks. The procedure for participation in the e-Auction has been given in the detailed Auction Notice. However, the same in brief are as under:

(i) The intending bidders before participation in the e-auction/ bidding process will be required to create their user account online by selecting the option of e-auction from the discipline column and obtain user id/ password on the website https://haryanaprocurement.gov.in if already created user account, this step needs to be skipped. For necessary instructions regarding participation in e-Auction of mines/blocks please visit the aforementioned website and click on the exclusive link "How to..." at the Home Page.

(ii) After getting the user account created, the prospective/intending bidders shall upload documents and deposit earnest money (EMD) and e-Service fee in order to participate in the e-Auction as per the dates mentioned above.

(iii) The payment for e-Service Fee can be made by eligible bidders online directly through Debit Cards & Internet Banking Accounts. The Payment for EMD can be made online directly through RTGS/NEFT and the bidder would have to send the funds latest by 30.05.2016 as per schedule mentioned above and make the payment via RTGS/NEFT to the beneficiary account number as mentioned in the challan.

(iv) In case the intended bidder fails to pay online EMD fee under the stipulated time frame will not be able to enter in e-Auction of minerals.

Note:- Training cum orientation program for the intending bidders will be held on 14.05.2016, 21.05.2016 and 28.05.2016 at Panchkula office of Director during respectively from 11.00 AM to 01.00 PM. Parties interested in attending the same are requested to contact/confirm participation to Sh. Karwarjeet Singh Mobile 09592258876, Sh. Sat Dev Sharma 9872253144, Sh. Deepak Mobile 9501176347 or the helpdesk on Toll Free No. 1800-180-0987 and 0172-2582008/2582004/2611292 or through E-mail: chandigarh@tcplindia.com.

Arun Kumar Gupta,
Director General, Mines and Geology Haryana

HAPPINESS COMES IN SMALL SUMS. EVERY DAY.

Over 2.5 crore free cash given away every month. Hurry! Download now.

Download TaskBucks Do easy tasks Earn easy money

Task Bucks
Free cash, Karlo aish!

Installed by 30 lakh users
★★★★ 4.4

Download from Google Play Store or give a missed call to 9223 074 702

BENNETT, COLEMAN & CO. LTD.

THE ECONOMIC TIMES

www.et.nbt.in

नवभारत टाइम्स। नई दिल्ली। मंगलवार 3 मई 2016

MONEY मंत्रा
संदीप इंफोटेक रिसर्च ने स्टार्ट अप्स, आधार की साथ रेटिंग देते हुए इसका टारगेट प्राइस 926 रुपये तय किया है

इनवेस्टमेंट NEWS
ब्रोकरेज हाउस जेपी मॉर्गन ने एस बैंक के लिए ओवरवेट रेटिंग दी है और इसका टारगेट प्राइस 926 रुपये तय किया है

सेंसेक्स	निफ्टी
25,436.97	7805.90
0.66%	0.56%

सबसे ज्यादा बढ़ने वाले शेयर

कंपनी	कीमत	फीसदी
BHEL	127.80	1.91
GAIL	367.10	1.39
मारुति सुजुकी	3929.55	0.91
ल्यूपिन	1617.00	0.58
कोल इंडिया	287.70	0.56
RIL	986.30	0.38
HDFC	1092.75	0.36

सबसे ज्यादा गिरने वाले शेयर

कंपनी	कीमत	फीसदी
ICICI बैंक	226.95	4.08
डॉक्टर रेड्डीज	3012.10	2.66
अडानी पोर्ट्स	233.65	1.93
भारती एयरटेल	357.85	1.64
HDFC बैंक	1117.95	1.37
SBI	186.40	1.35

केंद्रीय कर्मचारियों की न्यूनतम सैलरी होगी 21,000 रुपये!

उम्मीद से बढ़कर

सचिवों का समूह न्यूनतम सैलरी 21,000 और अधिकतम 2,70,000 रुपये करने की सिफारिश कर सकता है

| जोसफ बनीश | नई दिल्ली |

केंद्रीय कर्मचारियों को जून के बाद राहत की खबर मिल सकती है। सातवें पे-कमीशन की सिफारिशों को अमल में लाने के लिए गठित सचिवों का समूह इस बारे में अपनी अंतिम रिपोर्ट 30 जून को दे सकता है। इसमें सबसे अहम बात यह है कि केंद्रीय कर्मचारियों की न्यूनतम और अधिकतम सैलरी को लेकर सचिवों के समूह का रवैया काफी उदार रह सकता है।

सूत्रों के अनुसार सचिवों का समूह केंद्रीय कर्मचारियों की न्यूनतम सैलरी 21,000 रुपये और अधिकतम सैलरी 2,70,000 रुपये की सिफारिश कर सकता है। जबकि 7वें पे-कमीशन ने केंद्रीय कर्मचारियों की न्यूनतम सैलरी 18,000 रुपये और अधिकतम 2,50,000 रुपये करने की सिफारिश की है। मतलब है कि अगर सचिवों के समूह की सिफारिशों मान ली गईं तो केंद्रीय कर्मचारियों की उम्मीदें भी कहीं बेहतर सैलरी मिलेगी। सरकार ने कैबिनेट सेक्रेटरी पी के सिन्हा के नेतृत्व में सचिवों के समूह का गठन किया है। यह समूह 7वें पे-कमीशन की सिफारिशों का अध्ययन करने के बाद इन पर अपनी सिफारिशें और सुझाव देगा।

11 जून को अहम बैठक: सचिवों के समूह ने सभी केंद्रीय मंत्रालयों और विभागों से 7वें पे-कमीशन की सिफारिशों पर राय देने को कहा है। सभी मंत्रालयों और विभागों यह राय 11 जून से पहले देनी है। 11 जून को अंतिम बैठक होगी और उसके बाद सचिवों का समूह 30 जून तक अपनी रिपोर्ट को फाइनल करेगा और सरकार को सौंपेगा। सूत्रों के अनुसार वित्त मंत्रालय भी चाहता है कि रिपोर्ट जून या जुलाई तक उसको मिल जाए ताकि उसके पास पर इन सिफारिशों पर अंतिम फैसला लेने के लिए कम से कम महीने का समय हो। मंत्रालय के उच्चाधिकारियों के अनुसार सरकार केंद्रीय कर्मचारियों की सैलरी में इजाफे की घोषणा त्योहारी सीजन से पहले करना चाहती है। इससे इकनॉमी को फायदा हो सकता है। अगर केंद्रीय कर्मचारियों के पास पैसा आएगा तो वह इसे त्योहारी सीजन में खर्च करेंगे। ऐसा करने से त्योहारी सीजन में मार्केट में सेल्स बढ़ने की काफी संभावना होगी। क्या है सरकार की मजबूरी?: स्मॉल सेविंग स्कीमों पर ब्याज दर कम करने से आम आदमी नाराज है। इसके बाद मजदूर संगठनों की नाराजगी के चलते सरकार को पीएफ पर ब्याज दरें बढ़ानी पड़ी हैं। ऐसे में सरकार अब केंद्रीय कर्मचारियों की नाराजगी मोल नहीं लेना चाहती है। यही कारण है कि वह सचिवों के समूह की सिफारिशों पर उदारता के साथ विचार करेगी। केंद्रीय कर्मचारियों के संगठनों ने इस बात को स्वीकारा भी है कि अगर सरकार ने केंद्रीय कर्मचारियों की सैलरी बढ़ाने में किसी प्रकार की कंजूसी की तो यह विरोध प्रदर्शन करेंगे। वित्त मंत्रालय के उच्चाधिकारियों के अनुसार केंद्रीय कर्मचारियों की सैलरी बढ़ाने पर जो वित्तीय बोझ पड़ेगा, उसे उठाने के लिए सरकार तैयार है। सरकार इसके लिए अलग से 1 लाख करोड़ रुपये का प्रबंध करने में लगी है। विनिवेश और दूसरे तरीकों से जुटाए गए धन का इस्तेमाल इसके लिए किया जाएगा। पहले साल में इसका बोझ काफी होगा।

- सातवें वेतन आयोग से केंद्रीय कर्मचारियों की न्यूनतम सैलरी 18,000 और अधिकतम 2,50,000 रु करने की सिफारिश की है
- वित्त मंत्रालय के अधिकारियों के अनुसार सैलरी बढ़ाने पर जो वित्तीय बोझ पड़ेगा, उसे उठाने के लिए सरकार तैयार है

HDFC का तिमाही मुनाफा 40% बढ़कर ₹2,607 करोड़

| ईटी ब्यूरो | मुंबई |

रियल एस्टेट सेक्टर भले ही पस्त हो, लेकिन होम लोन बिजनेस तरक्की की राह पर है। देश की सबसे बड़ी होम फाइनैंस कंपनी एचडीएफसी का मुनाफा मार्च क्वार्टर में 40 फीसदी बढ़कर 2,607 करोड़ रुपये हो गया। इंश्योरेंस सब्सिडियरी में हिस्सेदारी बेचने से मुनाफे में इतनी बढ़ोतरी हुई है, हालांकि कंपनी के होम लोन में भी 14 फीसदी की शानदार ग्रोथ देखी गई। कंपनी ने 14 रुपये प्रति शेयर डिविडेंड का भी ऐलान किया है।

हाल के वर्षों में देश के होम फाइनेंस कंपनियों को ग्रोथ बढ़िया रही है। इस दौरान उन्होंने छोटे शहरों में पहुंच बढ़ाई है, जहां लोन की मांग मजबूत बनी हुई है। एचडीएफसी के मुताबिक चेन्नामैन और मैनेजिंग डायरेक्टर केकी मिस्त्री ने बताया, 'हम मिस स्ट्रेटेजिज का शिकार करते हैं, यह शहरों तक सीमित है। छोटे शहरों में होम लोन की मांग मजबूत बनी हुई है।' एचडीएफसी का एवरेज होम लोन साइज 25 लाख रुपये है। कंपनी की अधिकतर बिजनेस मुंबई, दिल्ली-एनसीआर, बेंगलुरु, चेन्नई और पुणे जैसे शहरों से मिलता है।

रियल एस्टेट सेक्टर बैड लोन, कंपनियों के फंड नहीं जुटाने पाने और अधूरे प्रोजेक्ट्स जैसी समस्याओं का सामना कर रहा है। मुंबई जैसे मेट्रो शहरों में घरों की अधिक कीमत भी सुस्ती की एक वजह है।

बड़ी वजह है कि अधिकतर होम फाइनेंस कंपनियों को छोटे शहरों पर फोकस करना पड़ रहा है, जहां इनका बिजनेस तेजी से बढ़ रहा है। इस रफ्तार पर चलने वाली दूसरी होम फाइनेंस कंपनियों का भी धंधा तेजी से बढ़ रहा है। इंडियाबुल्स हाउसिंग फाइनेंस का प्रॉफिट मार्च क्वार्टर में 22.6 फीसदी बढ़ा है, जबकि उसकी ऑपरेशनल इनकम 28 फीसदी बढ़कर 2,401 करोड़ रुपये हो गई। कन फिन होम्स का प्रॉफिट भी डबल होकर 47.45 करोड़ रुपये पहुंच गया, जबकि एलआईसी हाउसिंग के मुताबिक में 19.5 फीसदी की बढ़ोतरी हुई है। एलआईसी की सब्सिडियरी एलआईसी हाउसिंग को 1,607 करोड़ का मुनाफा हुआ है।

टोयोटा ने लॉन्च की इनोवा क्रिस्टा

बेंगलुरु: (प्रेस) टोयोटा किर्लोस्कर मोटर (TKM) ने सोमवार को इनोवा क्रिस्टा लॉन्च करने की घोषणा की। इनोवा क्रिस्टा को इस साल ऑटो एक्सपो-न्द मोटर शो 2016 में पेश किया गया था। इसकी कीमत 13,83,677 और 20,77,930 रुपये (मुंबई में एक्स शोरूम कीमत) की रेंज में होगी। नई इनोवा क्रिस्टा की बुकिंग सोमवार से शुरू हो गई और इसकी डिलीवरी 13 मई से शुरू होगी। इनोवा क्रिस्टा ऑटोमैटिक ट्रांसमिशन के साथ दो ट्रेड्स और मैन्युअल ट्रांसमिशन के साथ चार ट्रेड्स में उपलब्ध होगी। इसमें ऑल न्यू ग्रेड्स और 6 स्पीड ऑटोमैटिक ट्रांसमिशन के साथ ऑल न्यू 2.8L डीजल इंजन है। यह पांच स्पीड मैन्युअल ट्रांसमिशन के साथ 2.4L डीजल इंजन भी ऑफर करती है। इनोवा क्रिस्टा 174 PS का बेस्ट इन क्लास पावरमीस देती है।

SBI ने होम, कार लोन के रेट घटाए

| विशेष संवाददाता | नई दिल्ली |

देश के सबसे बड़े बैंक, स्टेट बैंक ऑफ इंडिया (एसबीआई) ने कस्टमर्स को बड़ी राहत दी है। बैंक ने एक मई से होम लोन, कार लोन, टू व्हीलर लोन, एजुकेशन लोन सहित दूसरे पर्सनल लोन सेगमेंट के कर्ज पर ब्याज दरें कम कर दी हैं। बैंक के इस कदम से नए कस्टमर के साथ-साथ पुराने कस्टमर को भी फायदा होगा। बैंक ने अपने मार्जिनल कॉस्ट ऑफ लेंडिंग रेट (MCLR) को 9.20 फीसदी से घटाकर 9.15 फीसदी कर दिया है। MCLR कम होने से बैंक के सभी तरह के लोन घ्ो सस्ते हो गए हैं। बैंक ने होम लोन कस्टमर के लिए ब्याज दरें 9.45 से घटाकर 9.40 फीसदी कर दिया।

वहीं, महिला कस्टमार्स के लिए ब्याज दर 9.40 से घटाकर 9.35 फीसदी कर दिया। इसी तरह से बैंक ने कार लोन घ्ो भी 0.05 फीसदी की कटौती कर दी है। बैंक ने कार लोन पर ब्याज दर 9.75 फीसदी कर दिया, जबकि महिला कस्टमर को 9.70 फीसदी के ब्याज पर कार लोन मिलेगा। SBI ने एजुकेशन लोन को ब्याज दरों में भी 0.05 प्रतिशत की कटौती की है। बैंक अब 11.20 फीसदी की जगह 11.15 फीसदी के ब्याज दर पर 7.50 लाख रुपये तक का एजुकेशन लोन देगा।

मार्च में 6.4% रही कोर सेक्टर की ग्रोथ

| विशेष संवाददाता | नई दिल्ली |

इकनॉमी के मोर्चे पर संकेत थोड़े बेहतर होने लगा आ रहे हैं। मार्च में कोर सेक्टर की ग्रोथ के आंकड़े अच्छे रहे हैं। इंडस्ट्रियल प्रॉडक्शन में करीब 38 फीसदी हिस्सेदारी रखने वाले 8 कोर इंडस्ट्रीज की ग्रोथ मार्च में बढ़कर 6.4 फीसदी जा पहुंची है। फरवरी में इन कोर इंडस्ट्री की ग्रोथ 5.7 फीसदी थी। इंडस्ट्री चैंबर सीआईआई के प्रेसिडेंट रुशिल मजूमदार का कहना है कि निवेशकों और अब इस बात के संकेत मिल रहे हैं कि मार्केट में हिचकिचाहट कम हो रही है। ऐसे में अगर सरकार ने इकनॉमिक रिफॉर्म की रफ्तार जारी रखी और इसे बढ़ाया तो परिणाम ज्यादा बेहतर आ सकते हैं। सरकारी आंकड़े के अनुसार मार्च में बिजली के प्रॉडक्शन में अच्छी बढ़त देखने को मिली है। महीने दर महीने आधार पर मार्च में बिजली उत्पादन 9.2 फीसदी से बढ़कर 13 फीसदी रहा। स्टील का उत्पादन -0.5 फीसदी के मुकाबले 3.4 फीसदी हो गया।

चीनी की बढ़ती कीमतें रोकने के लिए स्टॉक लिमिट तय

| विशेष संवाददाता | नई दिल्ली |

चीनी की बढ़ती कीमतों पर अंकुश लग सकता है और यह सस्ती भी हो सकती है। चीनी की कीमतों को काबू में करने और जमाखोरी पर लगाम लगाने के लिए सरकार ने देशभर में चीनी पर स्टॉक लिमिट तय कर दी है। सरकार ने कारोबारियों के लिए 500 टन स्टॉक लिमिट तय की है। सूत्रों के अनुसार खाद्य मंत्रालय ने कोलकाता में विशेष तौर पर चीनी की स्टॉक लिमिट 1,000 हजार टन तय की है। चुनाव वाले राज्यों को इससे राहत मिल सकती है।

खाद्य मंत्रालय के संयुक्त आयुक्त के अनुसार सरकार ने देशभर के कारोबारियों के लिए चीनी पर स्टॉक लिमिट 6 महीने के लिए 500 टन तय की है। पूरे देश में स्टॉक लिमिट शनिवार से लागू होगी। इसके अलावा, सरकार ने देशभर के कारोबारियों के लिए 30 दिनों की इन्फोर्सेबल लिमिट भी तय कर दी है। खाद्य मंत्रालय के अधिकारियों का कहना है कि देश में चीनी की सप्लाई बढ़ेगी। जहां तक चीनी की कीमत 45 रुपये प्रति किलो तक पहुंच गई है।

इस साल देश में 256 लाख टन चीनी उत्पादन होने का अनुमान है, जबकि पिछले साल चीनी का प्रॉडक्शन 263 लाख टन था। देश में चीनी की उपलब्धता कुल मिलाकर 306 लाख टन है। लेकिन जमाखोरी के चलते चीनी की सप्लाई को बाधित किया जा रहा है। अब स्टॉक लिमिट तय होने से मार्केट में चीनी की सप्लाई बढ़ेगी। जहां तक चीनी के एक्सपोर्ट का सवाल है तो केंद्र सरकार ने 32 लाख टन चीनी का एक्सपोर्ट अनिवार्य किया है। इसमें से अब तक 13 लाख टन चीनी एक्सपोर्ट हो चुका है, जबकि सितंबर तक 7 लाख टन चीनी एक्सपोर्ट होने की उम्मीद है।

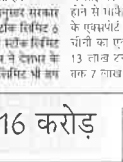
L&T फाइनेंस होल्डिंग्स का प्रॉफिट 91% घटकर ₹16 करोड़

मुंबई: आमदनी घटने और खर्च बढ़ने के नतीजे L&T फाइनेंस होल्डिंग्स का नेट प्रॉफिट 31 मार्च को खत्म चौथे क्वार्टर में 91.49 फीसदी गिरकर 16.37 करोड़ रुपये रहा। एक साल पहले इस पीरियड में कंपनी ने 190.07 करोड़ रुपये का नेट प्रॉफिट हासिल किया था। पिछले फिनांशल ईयर के चौथे क्वार्टर में कंपनी का कुल खर्च एक साल पहले के इस पीरियड के 8.86 करोड़ रुपये से बढ़कर 10.12 करोड़ रुपये हो गया।

गुमशुदा की तलाश

कोई सज्जन को सूचित किया जाता है कि एक व्यक्ति विजय लाल सोनेरा, S/O श्री राम लाल, R/O मॉडलबाग्रा, पानवा रोड, गेट नं. 24, सिराकॉलिज, कम्प्रेशर को कि नई दिल्ली रेलवे स्टेशन, नई दिल्ली से लापता है। इस बाबत DD No. 15/A दिनांक 26.02.2016 थाना नई दिल्ली रेलवे स्टेशन, नई दिल्ली में गुमशुदगी दर्ज है। गुमशुदा व्यक्ति का वर्णन इस प्रकार है:

नाम: राजेश, पिता का नाम: रेल लाल, उम्र: 33 साल, कद: 5 फुट, 5 इंच, चेहरा: लम्बा, रंग: गेहुंआ, शरीर: पतला, विशेष कोई रंग की पहचान नहीं है व कपड़े रंग की पैंट पहने हुए है।



राजेश

अगर किसी व्यक्ति को इस बारे में कोई जानकारी/सूचना मिले तो कृपया निम्नलिखित फोन नम्बरों पर सूचित करें।

ईमेल: [illegible]
फोन: 011-23430503, 23430504
फैक्स: 011-23430505, 23430504

आरपीएफ
थाना नई दिल्ली रेलवे स्टेशन,
नई दिल्ली
फोन नं. 011-23740073, 23353552

DP/1025/RLY/16

भारतीय पुस्तकालय परिषद

(Indian Library Association)
Nandan Bhawan, Ground Floor, Sector-II, Salt Lake City, Kolkata-700 091

पुस्तकों हेतु ई-निविदा

भारतीय पुस्तकालय परिषद द्वारा पानवा अकादमी, कानपुर कार्यालय-कानपुर तथा कलिंगा लोक मेले और नौवां विज्ञान के प्रकाशन और सामग्री कार्यालय अनुभाग के लिए जी.सी.सी. इन्फोटेक, रेमंड, पेपरमार्ट तथा अन्य कलकत्ता/स्थानीय संस्थाओं के साथ ई-कॉमर्स के ई-निविदाएं आमंत्रित की जाती हैं। निविदा दस्तावेज ऑनलाइन टेंडिंग मोड पर http://eprocure.gov.in और www.rehabcouncil.nic.in में डाउनलोड किये जा सकते हैं। ऑनलाइन निविदा आमंत्रण करने के लिए अंतिमतारीख दिनांक 3 मई, 2016 को 5:00 बजे दी 23 मई, 2016 को 1000 बजे तक खुली रहेगी और निविदाएं उसी दिन 1500 बजे खोली जायेंगी। आगे विवरण और निविदा दस्तावेज के लिए कृपया http://eprocure.gov.in और www.rehabcouncil.nic.in पर लॉग ऑन करें।

एस. के. श्रीवास्तव
सचिव परिषद

कार्यालय अधिशासी अभियन्ता, सार्वजनिक निर्माण विभाग, विद्युत खण्ड-जलपुर

क्रमांक: 51 | दिनांक: 26.4.2016

निविदा सूचना संख्या: 02/2016-2017

[illegible]

http://eprocure.gov.in

अधिशासी अभियन्ता
सार्वजनिक निर्माण खण्ड-जलपुर

मुंबई पोर्ट ट्रस्ट

एक आईएसओ 9001:2008 एवं आईएसपीएस अनुपालन पोर्ट

निविदा सूचना

निविदा सं. एमपीटी.08/2016 - रीपेयर ऑफ 8 कार्गो टैंकर्स ऐट मालाबार हिल स्टोरेज टैंक्स में पुरेशन कार्य एवं संबंधित पाइप लाइन्स आदि सहित स्टील टैंक्स सहित सम्पूर्ण निविदाएं आमंत्रित की जाती है। बिड्स जमाबंदी: 03/05/2016 से 24/05/2016 निविदा सेट्स मूल्य गैरवापसी रु.[illegible], प्रोसेस टैक्स, टैक्स सहित, निविदा जमा राशि रु. [illegible] लाख, पूरा, श्री नवाज खान, मालाबार, मुंबई - 400 020 के पक्ष में, विवरण उपलब्ध तथा अन्य विवरण मुंबई पोर्टट्रस्ट www.mumbaiport.gov.in / www.eprocure.gov.in के ऑनलाइन किए जा सकते है। निविदा के कोई भी आंशिक मूल्यांकन/परिवर्तन/संशोधन/मांग विवरण/पूर्व बोली सम्मेलनका आदि केवल मुंबई बंदरगाह के प्रकाशित होने पर किसी अन्य माध्यम द्वारा प्रकाशित नहीं होंगे, निविदाकार सदर्भ को आगामी कार्य सदर्भ के लिए मुंबई बंदरगाह पर पत्र व्यवहार करें

[illegible]

मुख्य यातायात अधिकारी

रक्षोपाय महानिदेशालय

केन्द्रीय उत्पाद एवं सीमा शुल्क, द्वितीय तल, भाई वीर सिंह साहित्य सदन, भाई वीर सिंह मार्ग, गोल मार्केट, नयी दिल्ली-110001

फा. सं. A-19011/52/2014

दिनांक 03.05.2016

सूचना

अधोहस्ताक्षरी को श्री कृष्ण मोहन सिंह, अपर महानिदेशक, रक्षोपाय महानिदेशालय, नई दिल्ली, को सूचित करने का निर्देश दिया गया है कि मंत्रालय द्वारा फा. सं. C-14011/45/2014-Adj. V/74173 के निर्गत चार्ज ज्ञापन सं. 19/2015 दिनांक 26.10.2015 को इस सूचना के प्रकाशित होने के 15 दिनों के अंदर इस महानिदेशालय से प्राप्त कर लें।

हस्ता./-
(कृष्ण मोहन)
सहायक आयुक्त

वस्त्र मंत्रालय

भारत सरकार

उद्योग भवन, रफी मार्ग, नई दिल्ली

(निर्यात प्रचार)

प्रस्ताव हेतु अनुरोध

वस्त्र मंत्रालय द्वारा देश में पोचाम्पल्ली (तेलंगाना) [illegible] क्षेत्र के लोगों में जागरूक, [illegible] के लिए [illegible] के आयोजन प्रस्तावित है।

[illegible]

[illegible] "प्रस्ताव हेतु अनुरोध" [illegible] https://eprocure.gov.in/eprocure/app पर [illegible] जाने वाले प्रस्ताव स्वीकार नहीं होंगे।

[illegible]

हस्ता./-
(पीयूष कुमार मल्लिक)
निदेशक (निर्यात)
दूरभाष: 23063723
ई-मेल: [illegible]

संख्यांकी 41101/11/2015/1617

सार्वजनिक सूचना

जस्टिस (सेवानिवृत्त) श्री आर.एम. लोढा कमेटी
(पीएसीएल लि. के मामले में)

1. पीएसीएल लि. बनाम भारतीय प्रतिभूति एवं विनिमय बोर्ड और अन्य रिट याचिका मामले में सीवीसी वाली सिविल अपील सं. 13380/2015 में माननीय भारतीय उच्चतम न्यायालय द्वारा दिनांक 2 फरवरी 2016 को पारित आदेश के अनुपालन में, भारत के पूर्व मुख्य न्यायाधीश, श्री आर.एम. लोढा, को अध्यक्षता में एक समिति गठित की गई। दिनांक 04.04.2016 के ज्ञापन सं. (डी) सं. 50002/16 आदेश के साथ पठित उच्चतम आदेश की संलग्न में लगाया समिति पीएसीएल लि. से अपनी [illegible] करने के उद्देश्य से सभी परिसंपत्तियों की बिक्री करने की प्रक्रिया में है, जिसमें पीएसीएल लि. के साथ अधिकार है अथवा रुचि है।

2. समिति ने दिनांक 05.03.2016 की सार्वजनिक सूचना के तहत आम जनता को बड़े पैमाने पर चेतावनी दी है कि ये समिति से अलग किसी व्यक्ति / संस्था द्वारा अथवा उसके साथ दर्ज परिसंपत्ति के संबंध में कोई संपर्क/लेन (संपर्कों) न करें। यह अधिसूचित किया गया था कि ऐसे व्यक्ति, माननीय भारतीय उच्चतम न्यायालय के उक्त अधिसूचित आदेश के तहत समिति कार्रवाई के लिए उत्तरदायी होंगे।

3. इसके अतिरिक्त आम जनता को बड़े पैमाने पर अधिसूचित / सूचित / चेतावनी दी जाती है कि पीएसीएल लि., इसके एसोसिएट्स / सुब कंपनीज, कर्मचारियों, निदेशकों, उनकी आदि द्वारा खरीदी ऐसी कंपनियों (संपत्तियों) अथवा किसी पीएसीएल का कोई एक अथवा संपत्ति जो, इसमें से संपत्तियां (संपत्तियों) भी शामिल है, किसी केंद्रीय उच्चतम अदालत अथवा किसी अन्य एजेंसी / अधिकरण द्वारा जब्त किया गया हो, के साथ किसी भी प्रकार की खरीद / बिक्री / सम्पादित न करें। समिति के जानकारी किसी व्यक्ति / संस्था द्वारा अवैध उत्तरदायित्व उल्लंघन उक्त संपत्ति (संपत्तियों) के संबंध में किसी भी प्रकार का सम्पादित (सम्पादित) अनधिकृत होगा और माननीय भारतीय उच्चतम न्यायालय के उक्त प्रतिबंधित आदेश के तहत समिति कार्रवाई के लिए उत्तरदायी होगा।

4. आम जनता / पीएसीएल लि. के सदस्य उपभोक्ताओं, निवेशकों को भी सतर्क किया जाता है और सलाह दी जाती है कि :-

(i) समिति द्वारा इस संबंध में अंतरिम आदेश की सूचना मिलने तक, पीएसीएल लि. की संपत्ति में भाग ले रहे उपभोक्ता उनके निवेश के विवरणों / दस्तावेजों को साझा न करें, और

(ii) पीएसीएल लि., अथवा इसके अधिकारियों / एजेंटों आदि के साथ कोई भाव निवेश न करें अथवा किसी प्रकार जमा अथवा भुगतान न करें।

(iii) अपने निवेश के दस्तावेजों को अपने पास रखें और केवल समिति द्वारा विशिष्ट विशेष पर ही, समिति द्वारा विनिर्दिष्ट प्रारूप के अनुसार आवश्यक सहायक सहित दस्तावेजों के अधिवेशन/साझा करें।

हस्ता/-
नोडल अधिकारी सह सचिव
nodalofficerpacl@sebi.gov.in

निविदा आमंत्रण सूचना

(राष्ट्रीय प्रतिस्पर्धात्मक निविदा)

सीमा सड़क संगठन

मुख्य अभियन्ता परियोजना पुणेक

1. मुख्य अभियन्ता (ति) पुणेक मार्फत 99 एफ.ओ द्वारा [illegible] पर [illegible] में निविदाएं आमंत्रित की जाती है।

क्र.सं.	कार्य का विवरण	धरोहर राशि/कार्य अवधि	निविदा दस्तावेजों का विवरण
28.	"[illegible] राज्य में 115 [illegible] [illegible] 365 [illegible] [illegible] के [illegible] [illegible] [illegible] के [illegible] [illegible] [illegible]